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CENTRAL ADMINISTRATIVE TRIBUNAL: HYDRAVAD BENCH:
AT HYDERABAD

REVIEW APPLICATION NO.51 of 1996 in
ORIGINAL APPLICATION NO. 448 of 1996

DATE OF DECISION: 18-7-96

S.M. Sahoo and six others

APPLICANTS

Versus

Union of India, rep. by Secretary
Min. of Home Affairs, New Delhi
and four others

RESPONDENTS

FOR INSTRUCTIONS

1. Whether it be referred to the reporters or not?
2. Whether it be circulated to all the Benches of C.A.T. or not?

(R. Rangarajan)

MEMBER) Vice Chairman/Member (Admin.).

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BNECH
AT HYDERABAD

RA.51/96 in
OA.448/96

dt.18-7-96

Between

1. S.M. Sahoo
2. J.M. Belar
3. D.P. Patale
4. Manju Kumari Singh
5. TRSS Pillai
6. VM Joy, and
7. G. Vishwanatha Reddy

: Applicants

and

1. Union of India, rep. by its
Secretary,
Ministry of Home Affairs
North Block, New Delhi
2. Union of India, rep. by
its Secretary
Ministry of Health & Family Welfare
New Delhi
3. Director General of Police
Central Reserve Police Force
New Delhi
4. Inspector General of Police
Central Reserve Police Force
Road No.12, Banjara Hills
Hyderabad 34

5. Chief Medical Officer
2nd Base Hospital
CRPF, Chandrayanagutta
Hyderabad 5

: Respondents

Counsel for the applicants

: J.V. Prasad
Advocate

Counsel for the respondents

: N.V. Ramana
Addl. SC for Central
Govt.

CORAM

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

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Judgement

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn))

Heard proxy counsel for Sri J.V. Prasad and Sri V. Rajeswara Rao, for Sri N.V. Ramana.

2. This RA is filed by the applicants in OA.448/96 stating that they are entitled for 50% of ration money as interim measure and further praying for a direction to the respondents to pay them 50% of ration money as directed by the Supreme Court in SLP.15728/90.

3. No error has been pointed out in the judgement except saying that this Bench has also granted a similar interim relief and SLP filed on the orders of this Bench had already been dismissed by the Apex Court. Hence, applicants are ^{entitled to} also 50% relief as stated above as an interim measure.

4. The above point has been considered in OA.533/94 on the file of Madras Bench of this Tribunal. The Madras Bench was also aware of the interim order of Supreme Court issued in the above SLP. Madras Bench was also aware of the various directions given by various Benches of this Tribunal, while disposing of the OA.533/94. After considering all the points Madras Bench had come to the conclusion in that OA that no interim order is necessary.

5. In para-6 of the judgement in this OA, I have stated that there is no mention that the applicants were getting ration money earlier to 6-10-1987, which was also one of the points noted by the Madras Bench of this Tribunal in OA.533/94 to refuse for interim relief. As the contentions and prayer in the OA was similar to the contentions and prayer in OA.533/94 on the file of Madras Bench, the OA was allowed with a direction that the parties are bound by the

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orders to be passed by the Apex Court in SLP.15728/90.

The applicants will not lose anything if the SLP.15728/90 is resolved in their favour even if they do not get any interim relief now.

6. In view of what is stated above, I find no error in the judgement in OA.448/96. Hence this RA is not maintainable and is dismissed. No costs.

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(R. Rangarajan)
Member (Admn.)

Dated : July 18, 1996
Dictated in Open Court

AM 11.23.96
D.Y. Reginald (S)

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